

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Dated : 27th January, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**IA-11 of 2014 in
DFR-2691 of 2013**

Delhi International Airport Pvt. Ltd. ... Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Atul Sharma

Mr. Sarojanand Jha

**Counsel for the Respondent(s): Mr. Sharad Kumar Srivastava (Rep) for
DERC**

ORDER

IA-11 of 2014

(Appl. for condonation of delay)

This is an Application to condone the delay of 75 days in filing the Appeal as against the main Order dated 31.07.2013.

The learned counsel for the Applicant has not taken dasti service. He seeks some time to take dasti and to serve on the Respondents. Today, the learned counsel for the Applicant is filing the detailed affidavit mentioning the number of days delay.

Post the matter on **12.02.2014**.

**(Rakesh Nath)
Technical Member**

ts/mk

**(Justice M. Karpaga Vinayagam)
Chairperson**